## COUNCIL OF STATES

Saturday, 2nd August 1952

Essentia! Goods

The Council met at a quarter past eight of the clock, MR. CHAIRMAN ijj the Chair.

## RESIGNATION OF SHRI P. B. THACKER

MR. CHAIRMAN : I have to inform non. Members that Mr. Premji B. Thacker has^resigned his seat in the Council of States with effect from the 26th July 1952.

## ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN : I have to tell you that the Council will also meet on the 5th, \*5th, 7th, 8th and 9th August 1952 and, maybe, we may have to have afternoon sessions but that will depend on the rate of progress that we make.

## THE ESSENTIAL GOODS (DE-CLARATION & REGULATION OF TAX ON SALE OR PURCHASE) BILL, 1952

SHRI T. V. KAMALASWAMY (Madras) : On a point of order, Sir, we have already had the Prevention of Corruption (Second Amendment) Bill 1952 moved, and in fact the hon. Minister was in the middle of his speech.

MR. CHAIRMAN : Will you please explain ?

THE MINISTER OF STATE FOR FINANCE (SHRI MAHAVIR TYAGI) : Sir, my Bill had preference over the Bill of my hon. friend, Mr. Biswas, but somehow or other,Mr. Biswas came first and I was relegated to the background. It has been brought to my notice that in the meantime some of the States are going forward with some additional sales taxes. It seems to me tbat they are racing with us just to have their Bills passed before we come out with our proposals. Therefore I would request you and the House to accom-28 C. S. D.

modate me, because we want to get this Bill through, before the Bills in Bombay and Madras and elsewhere progress further. I would like, Sir, this Bill to be passed by Parliament before they (States) are in a position to have their Bills passed.

SHRI J. R. KAPOOR (Uttar Pradesb): Could not the Central Government issue a directive or even a request to the State Governments not to hurry through their Bills. I am not opposed to this Bill being taken up now. The hon, Minister of State for Finanhas said that these States are hurry has said that these States are hurry ing through their Bills. Cannot the Central Government request the State Government not to hurthrough with their measures?

MR. CHAIRMAN : Under til. Constitution the States have complete autonomy so far as this subject is concerned.

SHRI MAHAVIR TYAGI : As the have rightly pointed out, it is not the ible for us to intervene. They have the monopoly of Sales Tax. They have to pass these Bills because they have that the Constitution is so worded whatever measures they pass in resolution of articles not declared by Parliant to be essential for the life of the munity will have effect. It is been of this we are in a hurry.

SHRI J. R. KAPOOR : I do n(t)gest that the Central Govern should intervene, but is there  $n_{i}(t)$ little amount of co-operation b. (s) the State Governments and the Cat Government ? It is more a quant of co-operation rather than a quant of intervention.

SHRI B. C. GHOSE (West Barry et al. I am faced with a little difficulty of that difficulty is technical, by the point that was raised by many friend was not with regard to be urgency of the measure. I agree to the the hon. Minister that we should to be up this Bill as early as possible and the it. I also find co-operation arguing the Ministers as to who should many his Bill first and who should many his Bill thereafter, but the point raises